

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH, COURT NO. III

Excise Appeal No. 51584 of 2018 (SM)

[Arising out of the Order-in-Appeal No. BHO-EXCUS-002-APP-421-17-18 dated 15/02/2018 passed by The Commissioner (Appeals), Central Excise, Customs and Service Tax, Raipur.]

**Shri Manoj Agarwal, Director of
M/s Rashmi Sponge Iron &
Power Industries Ltd.,**
Plot No. 90, Siltara Industrial Area,
Phase – II, Siltara,
Raipur (Chhattisgarh).

Appellant

VERSUS

**Commissioner of Central Excise and
Service Tax,**
Central Excise Building,
Dhamtari Road, Tikrapara,
Raipur (Chhattisgarh) – 492 001.

Respondent

Appearance

Shri Manish Saharan, Advocate – for the appellant.

Shri P. Juneja, Authorized Representative (DR) – for the Respondent.

CORAM : HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO. 50100/2020

DATE OF HEARING : 10/01/2020.

DATE OF DECISION : 10/01/2020.

ASHOK JINDAL :-

The appeal is allowed. For order, see order of date in Excise Appeal No. 51560 of 2018.

(Dictated and pronounced in open court)

**(Ashok Jindal)
Member (Judicial)**